

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal no. 31 of 2013

Dated : 12th July, 2013

**Present: Hon'ble Mr. Justice M. KarpagaVinayagam, Chairperson
Hon'ble Mr. RakeshNath, Technical Member**

M/s IL&FS Wind Farms Ltd. ...Appellant(s)

Versus

**Andhra Pradesh Electricity Regulatory Commission
&Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Anand K. Ganesan
Mr. Anurag Sharma**

Counsel for the Respondent(s): Mr. P. Shiva Rao

Appeal no. 8 of 2013

M/s NILE Ltd. ...Appellant(s)

Versus

**Andhra Pradesh Electricity Regulatory Commission
&Anr. ...Respondent(s)**

Counsel for the Appellant(s): Mr. ChallaGunaRanjan

Counsel for the Respondent(s): Mr. P. Shiva Rao

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ORDER

We have heard the Learned Counsel for the parties.

The Learned Counsel for the Appellant in Appeal no. 8 of 2013 has filed his written submissions after serving copy on the other side.

The Learned Counsel for the Appellant in Appeal no. 31 of 2013 wants one week time to get instructions from his client on some points argued in the Appeal.

So, post the matter for further directions on **16.07.2013 at Delhi**

Bench.

(RakeshNath)
Technical Member
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(Justice M. KarpagaVinayagam)
Chairperson